

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 14426/2023

(Arising out of impugned final judgment and order dated 18-10-2023 in CRMABA No. 11540/2023 passed by the High Court of Judicature at Allahabad)

SUKHDA DEVI

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.230290/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.230288/2023-EXEMPTION FROM FILING O.T.)

Date : 01-12-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Kaushal Yadav, Adv.
Mr. Ram Kishor Singh Yadav, AOR
Mr. Nandlal Kumar Mishra, Adv.
Dr. Ajay Kumar, Adv.
Mr. Abhishek Yadav, Adv.
Mr. Ritul Tandon, Adv.
Mr. Anas Javed, Adv.

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Vishnu Shankar Jain, AOR

UPON hearing the counsel the Court made the following
O R D E R

We propose to hear the parties on the issue of interpretation of the directions issued by this Court in the case of *Asian Resurfacing of Road Agency Pvt. Ltd. vs. CBI*¹.

To enable the parties to make submissions, list on 8th January, 2024.

1 (2018) 16 SCC 299

In the meanwhile, the interim relief granted earlier by this Court to continue.

We also make it very clear that the trial will continue.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)